

further to amend the Land Acquisition Act, 1894.

*The motion was adopted.*

SHRI KASHI RAM RANA : I introduce the Bill

15.58 hrs.

**NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL \***

**(Amendment of Section 2, etc.)**

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend Narcotic Drugs and Psychotropic Substances Act, 1985

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985"

*The motion was adopted.*

[Translation]

DR. LAXMINARAYAN PANDEY : I introduce the Bill.

15.59 hrs.

**HIGH COURT OF MADHYA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT BHOPAL) BILL \***

DR. LAXMINARAYAN PANDEY (Mandsaur) Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Bhopal."

*The motion was adopted.*

[Translation]

DR. LAXMINARAYAN PANDEY : I introduce the Bill.

\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.11.96.

16.00 hrs.

**CHILD LABOUR (PROHIBITION AND WELFARE) BILL \***

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad): Sir, I beg to move for leave to introduce a Bill to provide for the prohibition of child labour and to make arrangements for their education, rehabilitation and welfare.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prohibition of child labour and to make arrangements for their education, rehabilitation and welfare."

*The motion was adopted.*

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : Sir, I introduce the Bill.

16.0½ hrs.

**HIGH COURT OF MADHYA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT RAIPUR) BILL \***

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur) : Sir, I beg to move for leave to introduce Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Raipur.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Madhya Pradesh at Raipur."

*The motion was adopted.*

[Translation]

DR. LAXMINARAYAN PANDEY : Sir, I introduce the Bill.

16.01 hrs.

**HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT BAREILLY) BILL \***

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Sir, I beg to move for leave to introduce a Bill to provide for

\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.11.96.